

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.406
IB/616/ND/2022

IN THE MATTER OF:

IDBI Bank Ltd.	...	Applicant
Versus		
Mr. Ram Kishore Arora	...	Respondent

Order under Section 95(1).

Order delivered on 16.01.2023

Coram:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Heard the submissions made by the Learned Counsel for the applicant. As the Hon'ble Supreme Court of India is seized of the matter regarding vires relating to Section 95, 96, 97, 99 & 100, let this matter be posted on 28.02.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)